**National Company Law Tribunal** 

**Allahabad Bench** 

CP No.(IB) 170/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

**COMPANY LAW TRIBUNAL ON 20.08.2018** 

NAME OF THE COMPANY: Trans Asian Shipping Services Vs. M/s. Era Shipping Pvt. Ltd.

**SECTION OF I & B CODE: 9 IBC** 

SI. NO. Name Designation Representation Signature

<u>1.</u>

2.

CP No.(IB) 170/ALD/2018

Sh. Sumit Shukla, Advocate for IRP Mr. Sumit Bansal present in person. He

has filed the progress report, wherein IRP has annexed the application of the

Operational Creditor for withdrawing the petition after admission. It appears from the

record that after receiving the application from the Operational Creditor in Form-FA,

RP has submitted the application before the COC and COC with a 100% vote share

has approved the application of Operational Creditor for withdrawing the CIRP under

Regulation 13A of IBBI (Insolvency Resolution Process for Corporate Persons)

Regulation, 2016. As per the provision of Section 12A of the I & B Code, 2016,

application after the admission of the petition U/s 7, 9 and 10 can be withdrawn, if it

is approved by the COC with more than 90% of vote share. In this case, COC has

approved the application with a 100% vote share for withdrawing the CIRP. In these

circumstances, petition is dismissed as withdrawn.

Dated:20.08.2018

SAROJ RAJWARE MEMBER (TECHNICAL) V.P. SINGH, MEMBER (JUDICIAL)

Typed by: Kavya Prakash Srivastava (Stenographer)